

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-31(PB)2017

IN THE MATTER OF:

Axoim Commodéal Pvt. Ltd. Applicant/petitioners
And
Daniel Tradex Ltd. With
Cartel Finance & Investment Pvt. Ltd. Respondent

Order under Section 230/232 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant :
For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor
For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon,
Standing Counsel
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

ORDER

Even on the second call no one is present on behalf of the petitioner in support of the petition. In the interest of justice hearing is deferred to 13.03.2018.

Sdl-

(M.M.KUMAR)
PRESIDENT

-Sdl-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.02.2018
Vineet